

**GOVERNMENT OF INDIA  
ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:1380  
ANSWERED ON:08.08.2011  
COMMITTEE ON MOTOR VEHICLES ACT  
Ganpatrao Shri Jadhav Prataprao;Sinh Dr. Sanjay

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

- (a) whether the recommendations of the Expert Committee constituted to review Motor Vehicles Act, 1988 have been sent to all the stakeholders including the State Governments;
- (b) if so, the details of the reaction/response thereto;
- (c) the follow-up action taken by the Union Government in this regard;
- (d) whether the Union Government proposes to bring a comprehensive Act in this regard; and
- (e) if so, the details thereof and if not, the reasons therefor?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT & HIGHWAYS (DR. TUSHAR A. CHAUDHARY)

- (a) to (c) The recommendations made by the Sundar Committee, constituted by this Ministry to review the Motor Vehicles Act, 1988, have been sent to all the States/UTs to elicit their considered opinion in the matter. Comments on recommendations have so far been received only from Governments of Assam, West Bengal, Mizoram, Chhattisgarh, Haryana and Uttar Pradesh. Remaining States/UT's have been requested to expedite their comments.
- (d) & (e) Since Road Transport is in the Concurrent List under the Constitution of India, and provisions of the Act are to be implemented by the States, any further decision either to amend the Act or bring out a new comprehensive Act would depend upon the suggestions given by the States.